F. No.390/Misc./41/2017-JC
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
(Judicial Cell)

New Delhi, Dated 25th July, 2017

To,

1. All Chief Commissioners of Central Excise & Service Tax;
2. All Chief Commissioners of Customs
3. webmaster.cbic@nic.in

Sir/Madam,

Sub: Withdrawal of department's appeals from Commissioner (Appeals) on the basis of Revised Monetary limits and earlier Supreme Court's decision on the identical matters

Kindly refer to the Instruction dated 05.06.2017 on the subject mentioned above whereby it was requested to withdraw the department’s appeals from the Commissioner (Appeals) on the basis of identical matters decided by the Supreme Court.

2. You are requested to send a report by 31.07.2017, as to how many cases have been identified for withdrawn and how many have been actually withdrawn as per the said Instruction.

Yours faithfully,

(Ranjana Jha)
Joint Secretary (Review)